

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**

**COURT-VI**

**Item No. 204  
IB-283/ND/2020**

**IN THE MATTER OF:**

**M/s. Kapila Colours Pvt. Ltd.**

**....PETITIONER**

**Vs.**

**M/s. Samtex Desing Pvt. Ltd.**

**....RESPONDENT**

**Section**

**Under Section 9 of IBC**

**Order delivered on 16.07.2021  
(Virtual Hearing)**

**Coram:**

**DR. P.S.N. PRASAD, HON'BLE MEMBER (JUDICIAL)**

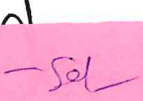
**SHRI HEMANT KUMAR SARANGI, HON'BLE MEMBER (TECHNICAL)**

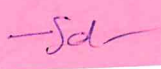
**For the Petitioner/Operational creditor :Mr. Ranjan Doshi, Advocate.**

**For the Respondent/Corporate debtor :**

**ORDER**

Heard the submissions made by the Counsel for the operational creditor. The operational creditor has filed an application for setting aside the ex parte order wherein service order has been ordered, thereafter on 13.04.2021, the Counsel for the corporate debtor is present, but none appeared on behalf of the operational creditor. The matter is listed today, the Counsel for the operational creditor is present, but none appeared on behalf of the corporate debtor. Therefore, let this matter be listed after four weeks. Matter is adjourned to **27.08.2021.**

  
**(Hemant Kumar Sarangi)  
Member (T)**

  
**(P.S.N. Prasad)  
Member (J)**

(Meenu)